

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

Allahabad : Dated this 21st day of November, 2000

Original Application No. 955 of 1993

CORAM :-

Hon'ble Mr. Justice RRK Trivedi, V.C.

Hon'ble Mr. V.K. Majotra, A.M.

Mohd. Jalil, S/o Late Sheikh Abdin,  
at present posted as Jeep Driver in  
the Engineering Branch of D.R.M. Office,  
Northern Railway, Allahabad.

(Sri KS Saxena, Advocate)

. . . . . Applicant

Versus

1. Union of India through Divisional Railway,  
Manager, Northern Railway, Allahabad.
2. Divisional Engineer, Northern Railway,  
Allahabad.

(Sri S.N. Gaur, Advocate)

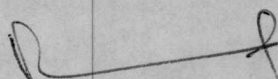
. . . . . Respondents

O R D E R (O r a l)

By Hon'ble Mr. Justice RRK Trivedi, V.C.

By this application the applicant has prayed that he may be declared senior to his juniors Sri Gyanendra Singh and Sri Chandrmani and also that he is entitled to the salary in the scale of Rs.1320-2040 w.e.f. 29-10-1989

2. Sri SN Gaur, counsel for the respondents has raised a preliminary objection that the applicant has sought relief in this application against the Railway Electrification Central Organisation, and none of the authorities of that wing have been arrayed as respondents. It is also clear from the array of the parties that the applicant has not impleaded Sri Gyanendra Singh and Sri

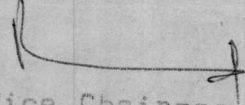


Sri Chandramani as respondents against whom he is claiming seniority. In this circumstances, we do not find that the applicant can get relief from this Tribunal.

3. Learned counsel for the applicant, however, submitted that before coming to this Tribunal, the applicant made a representation dated 17-11-1992, to the D.R.M. Northern Railway, Allahabad which is still pending and it has not been decided. Sri SN Gaur, counsel for the respondents on the other hand submitted that no such representation had been received by the respondent. <sup>relief</sup> Be ~~is~~ <sup>as</sup> <sup>may</sup>, Since the applicant can not get relief from this Tribunal in absence of necessary parties, we give liberty to him to pursue his representation, if already pending or to make a fresh representation before the Divisional Railway Manager, Northern Railway, Allahabad, <sup>if</sup> he is so advised, the representation of the applicant in any case shall be considered and decide in accordance with law after hearing the concerned parties within four months from the date of supply of a copy of this order.

There shall be no order as to costs. <sup>Application is disposed</sup>  
<sup>of finally. No Costs.</sup>

VKMajumdar  
Member (A)

  
Vice Chairman

Dube/